In regard to the specific cases of alleged deaths due to food poisoning in Banda District referred to by the Hon'ble Member, the State Government has reported that one Kalloo lodged a report at Police Station Ailani on 3rd May that five of his relations fell ill after taking bread prepared out of atta which had been collected by begging by his cousin sister in the village Alona. Out of the said five relations, three died before any medical aid could be given in the hospital while the rest two were discharged after recovery. The post mortem of those who died could not clearly establish the cause of death. The viscera is being sent to Chemical Examiner by U.P. Government. We are requesting U.P. Government to communicate to us any additional findings in this case.

---

**11.56 Hrs.**

## PERSONAL EXPLANATION BY MEMBER

**श्री बन्द्र शेखानी** (हाथरस) : अध्यक्ष जी, गत 10 मई को इस सदन में जब फर्टिलाइजर कारपोरेशन आफ इंडिया के विषय पर चर्चा चल रही थी इसी सदन के एक माननीय सदस्य, श्री एस० एम० बनर्जी ने एक पत्र पढ कर सुनाया और यह आरोप लगाया कि यह पत्र मेरे द्वारा लिखा हुआ है। उस पत्र में जो कुछ लिखा गया है उसके विस्तार में तो मैं नही जाना चाहता, लेकिन बहुत ही अदब के साथ अर्ज करना चाहता हूं कि माननीय बनर्जी ने जिस पत्र का हवाला दिया है उसकी फोटो स्टेट कापी मैंने देखी है। यह पत्र मेरे द्वारा नहीं लिखा गया और यह टाइप्ड पत्र नहीं है, बल्कि हाथ से लिखा हुआ है। मैं आपसे विनम्र निवेदन करना चाहता हूं और विश्वास के साथ यह कहना चाहता हूं कि दुनिया के बड़े से बड़े एक्सपर्ट को वह पत्र दिखाया जाय। अगर वह पत्र मेरा लिखा हुआ साबित हो जाय तो बड़े से बड़ा जुल्म में सहन करने के लिए तैयार हूं।

उसमें इस सदन के सम्मानित सदस्य, वरिष्ठ नेता, श्री के० डी० मालवीय और श्री हक्सर के विषय में जो लिखा गया है, उस सम्बन्ध में मैं केवल इतना कहना चाहता हूं कि जहां तक श्री मालवीय का प्रश्न है वह देश के वरिष्ठ नेताओं में से एक हैं और देश की जनता और देश के लिए उनका जो त्यागपूर्ण जीवन रहा है और जो कुर्बानियां उनकी रही हैं, तथा श्री हक्सर ने सरकार में रहकर इस देश और देश की जनता की जो सेवा की है, जो योगदान दिया है वह भुलाया नहीं जा सकता।

**अध्यक्ष महोदय** : आप बहस मत कीजिये।

**श्री बन्द्र शेखानी** : ठीक है : मैं केवल इतना ही कहना चाहता हूं कि वह पत्र मैंने नहीं लिखा है।

---

11.59 hrs.

## CONSTITUTIONS (THIRTY-SECOND AMENDMENT) BILL

THE MINISTER OF HOME AFFAIRS (SHRI UMA SHANKER DIKSHIT): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

SHRI SAMAR GUHA (Contai): I want to oppose the motion for leave to introduce the Bill, for the following reasons.

**12.00 Hrs.**

A resolution was adopted by this House on the 8th December, 1967 to take steps against this practice of defections. Accordingly, a committee consisting of the Members of all the Opposition parties and also representatives from the Government was formed, and this committee had deliberations and held many meetings, and on the basis of the discussions at those meetings, certain recommendations, some unanimous and some not unanimous—there were some dissenting notes—were also made, and the report was published and circulated by the Government and sent to the Members also.

I agree with the objects of the Bill that the Prime Minister or the Chief Minister